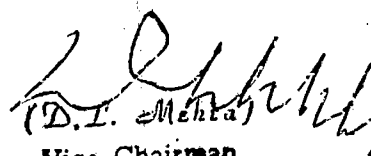


C. A. T. Bench, JAIPUR

Date of Order	Orders
11.6.94	JA 8/94 On 11.6.94, counsel for the applicant of K. V. Sharma, counsel for the respondent Since the JA has been disposed of by a separate order, which has been pronounced in the open court.  (B. B. Mahajan) Member (Additional)  (D. L. Mehta) Vice-Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 11.4.94.

OA 8/94

AMAR SINGH RATHORE

... APPLICANT.

Vs.

UNION OF INDIA AND ANR.

... RESPONDENTS.

CORAM:

HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.
HON'BLE MR. B.B. MAHAJAN, ADMINISTRATIVE MEMBER.

For the Applicant

... SHRI R.N. MATHUR.

For the Respondents

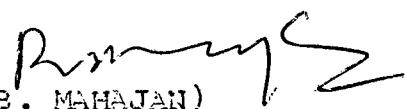
... SHRI K.N. SHRIMAL.

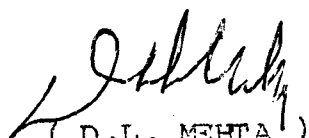
PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

The learned counsel for the applicant has argued that the applicant was appointed as Extra Departmental Branch Post Master (EDBPM) in the month of January, 1993 and as such he has worked for more than 240 days and by a verbal notice his services cannot be terminated. His second contention is that the educational qualification of Matriculation has been provided under the rules after his initial appointment.

2. We have heard the learned counsel for the parties and have perused the records. In Annexure A-2 there is a specific reference that the applicant was appointed on a vacant post as one Shri Deep Chand was facing disciplinary proceedings and he has been put off duty pending finalisation of disciplinary proceedings. On behalf of the respondents reply has been submitted and it was submitted that services of Shri Deep Chand has been terminated and applications were invited vide Annexure A-3 dated 26.4.93. The selection proceedings have been completed and Shri Vijendra Singh has been appointed as a regular employee after due process of selection.

3. In such circumstances, we do not find any force in the OA and the same is rejected. The stay order granted earlier automatically comes to an end.


(B.B. MAHAJAN)
MEMBER (A)


(D.L. MEHTA)
VICE CHAIRMAN